

IN THE HIGH COURT OF JUDICATURE AT PATNA
Civil Writ Jurisdiction Case No.1375 of 2021

=====

Mukesh Kumar, S/o Ram Dev Singh, Resident of Village - Gopalpur, P.S. Nokha, District - Rohtas (Sasaram).

... .. Petitioner/s

Versus

1. The State of Bihar through Secretary, Food and Consumer Protection Department, Old Secretariat, Patna.
2. The District Level Selection Committee, Rohtas at Sasaram through its Chairman.
3. The District Magistrate, Rohtas at Sasaram.
4. The District Supply Officer, Rohtas at Sasaram.
5. The Sub-Divisional Officer, Sasaram, District Rohtas.

... .. Respondent/s

=====

Appearance :

For the Petitioner/s : Mr.Vijay Anand, Advocate
For the Respondent/s : Mr.Lalit Kishore (A.G)

=====

CORAM: HONOURABLE THE CHIEF JUSTICE
and
HONOURABLE MR. JUSTICE S. KUMAR
ORAL JUDGMENT
(Per: HONOURABLE MR. JUSTICE S. KUMAR)

Date : 06-12-2021

Heard learned counsel for the parties.

Petitioner has prayed for the following relief(s).

- “1. That the present writ application is being filed on behalf of the petitioner above named for issuing a direction to the Respondents especially Respondent No. 2 to 5 to hold the meeting of District Selection Committee Rohtas and after due consideration issued PDS license in favour of petitioner whose name was recommended by the S.D.O. Sasaram for grant of PDS License for the Backward (Male) category for the Panchayat Modiha, Block Nokha, District Rohtas.
2. That the petitioner has not moved any time earlier before this Hon'ble Court on the subject matter of this writ application.”

Petitioner has approached this Court without



exhausting the statutory remedy of appeal against the impugned order, as such, petitioner is granted liberty to avail the remedy of appeal against the impugned order before the concerned authority and, if any, such appeal is filed within 4 weeks then concerned authority shall condone the delay in filing the appeal, as the matter remained pending before this Court and shall decide the appeal on its own merit preferably within 8 weeks from the date of its filing.

With aforesaid liberty, the writ petition is disposed of.

(Sanjay Karol, CJ)

(S. Kumar, J)

Rajiv/veena-

AFR/NAFR	NAFR
CAV DATE	NA
Uploading Date	
Transmission Date	NA

